Central Administrative Tribunal
Lucknow Bench Lucknow

Original Application No. 203/2011
This, the 13th day of May, 2011

HON'BLE SHRI S. P. SINGH, MEMBER (A)

Yoshoda Kumari, aged about 29 years, daughter of Late Shri Raghuveer Singh Rawat, resident of Durgapuri Colony, Nilmatha Cantt. District-Lucknow. District-Lucknow.

Applicant

By Advocate Shri M.K. Mishra.

Versus

1. Union of India through Secretary, Ministry of Defence, New Delhi.
2. Deputy Director General, Ministry Farm, Army Headquarter, Q.M.G. Branch, I.H.Q. of Ministry of Defence (Army) r. K. Puram West Block- III, New Delhi.
3. Director, Military Farms, Headquarter, Central Command, Usman Road-2, Lucknow.
4. The Officer –in-charge, Military Farm , Lucknow.

Respondents

By Advocate Shri R. Mishra.

Order (Dictated in Open Court)

By Hon'ble Shri S. P. Singh, Member (A)

Heard learned counsel for the parties.

2. This O.A. has been instituted for directing the opposite parties to give appointment to the applicant on any suitable post according to her educational qualification under the dying in harness rules. The applicant submits that she has already completed all the formalities in the prescribed format and the same has been submitted to the Director, Military Farms, Headquarter, Central Command, Lucknow i.e. respondent No. 3. The application of the applicant is still in the process.

3. The learned counsel for the applicant submits that he will be satisfied , if early action is taken sympathetically on application of the applicant dated 11.11.2010 in a speedy manner. The respondent No. 3 is accordingly directed to dispose of the representation with a speaking and well reasoned order within a period of 4 weeks from the date of submission of the representation along with copy of this O.A. as annexure to the respondent No. 3 to be submitted by the applicant within a period of 15 days from the date of receipt of copy of this order.

5. The O.A. is accordingly disposed of with the above directions. No order as to costs.

(S. P. Singh)
Member (A)

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